

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) This Ministry has not received any complaints against the private aviation companies specific to non-compliance of prescribed, time table.

(c) and (d) Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CARs), Section-3, Air Transport, Series M, Part-IV on "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights". Para 3.5 & 3.6 of the said CAR outlines the compensation and facilities to be provided to the passengers by the airlines in case of denied boarding, cancellation of flights and delays in flights. CARs are available on DGCA website [www.dgca.nic.in](http://www.dgca.nic.in).

**Discounted air tickets for officers of Air India**

2499. SHRI DEVENDER GOUD T.: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether as per existing scheme, 2 free tickets and 5 tickets at 95 per cent discount in an year is given for employees upto level of officer in Air India (AI);

(b) whether it is also a fact that AI is now proposing to provide 12 free tickets for employees upto officer level, 16 free tickets for Assistant Managers to Senior Assistant General Managers and equivalent, 20 free tickets to DGM and above and 24 free tickets to functional directors and Joint Managing Directors;

(c) the reasons for doling out when AI is under losses of Rs. 44,000 crores;

(d) whether Ministry would keep new proposals in abeyance till final decision is taken; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) As per the Passage policy, passage entitlement of employees of Air India is as follows:

Designation	Above 1 year and upto 20 years of Service	Above 20 years of Service
Staff Level employees up to the level of officer	8	12
Asstt. Manager to Senior Assistant, General Manager and equivalent	12	16
Dy. General Manager and above	20	
Functional Directors/Jt. Managing Director	24	24
Chairman & Managing Director	Unlimited	Unlimited

All employees of Air India are entitled to passages on its network as per their designation and length of service. The passages given to employees of Air India are subject to load basis and holders of all staff tickets are accepted for travel in the aircraft only after all the revenue paying passengers have been accommodated. All employees are required to bear the cost of applicable taxes including Passengers Service Fee on staff tickets. In addition they have also to pay a sum of Rs.250 per coupon for domestic travel, Rs.500 per coupon for International Travel and Rs.1000 per coupon for non stop ultra long-haul flights. Therefore, no cost is being borne by the Company, and no specific funds have been allotted for the purpose.

(d) No, Sir.

(e) Does not arise in view of part (d) above.

#### **Lifting of ban on A-380 operations**

2500. DR. R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has lifted ban on operating Airbus A-380 in India;

(b) if so, the reasons for lifting ban on operating Airbus A-380;

(c) the reasons for which the ban was imposed previously on operating such aircraft; and

(d) whether Airbus A-380 will also meet the fate of dream liner aircraft which was introduced with much fanfare and later faced many problems?